

SHRI NARAYAN CHOUBEY: He cannot do justice to the subject in 5 minutes.

[*Translation*]

Shri Sathe, it will not be completed today. You continue on Monday.

[*English*]

PROF. MADHU DANAVATE: As far as Private Members' Bills are concerned, do not nationalise them. Let him continue next time.

SHRI VASANT SATHE: It is all right, Sir. I will continue on Monday.

MR. DEPUTY-SPEAKER: All right. You continue on Monday.

15.32 hr.

RESIGNATION BY MEMBER

[*English*]

MR. DEPUTY-SPEAKER: I have to inform the House that the Speaker received a letter today from Shri P. Penchalaiah, an elected Member of the House from Nellore constituency of Andhra Pradesh, resigning his seat in the Lok Sabha. The Speaker has accepted his resignation with effect from today, the 7th April, 1989.

15.33 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

[*English*]

MR. DEPUTY-SPEAKER: Now, we will go to Private Members' Business—Legislative Business. Shrimati Sunderwati Nawal Prabhakar.

[*Translation*]

SHRIMATI SUNDERWATI NAWAL PRABHAKAR (Karol Bagh): Mr. Deputy-Speaker, Sir, I beg to move:

"That this House do agree with Sixty-third Report of the Committee on Private Members Bills and Resolutions presented to the House on the 5th April, 1989."

[*English*]

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Sixty-third Report of the Committee on Private Members Bills and Resolutions presented to the House on the 5th April, 1989."

The motion was adopted

MR. DEPUTY-SPEAKER: Now, Bills for consideration.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL*

[*English*]

(Amendment of article 316)

SHRI V.S. KRISHNA IYER (Bangalore South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: I introduce the Bill.

15.34 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of article 316)

SHRI V.S. KRISHNA IYER (Bangalore South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of Article 198)

SHRI V.S. KRISHNA IYER (Bangalore South): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: Sir, I introduce the Bill.

15.35 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

Amendment of Articles 123 and 213

SHRI V.S. KRISHNA IYER (Bangalore South): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: Sir, I introduce the Bill.

15.36 hrs.

ALL INDIA SERVICES (AMENDMENT) BILL*

[English]

(Insertion of new sections 2B to 2 I)

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the All India Services Act, 1951.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the All India Services Act, 1951."

The motion was adopted